

Allotment of land to College Societies in Dhaula Kuan, New Delhi ;

154. SHRI MUKHTIAR SINGH MALIK:

SHRI RAGHUBIR SINGH BIRK:

SHRI G. M. BANATWALLA:

SHRI SHYAM SUNDAR GUPTA:

DR. SAROJINI MAHISHI:

SHRI PIUS TIRKEY:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) area of land originally allotted to the college societies in Dhaula Kuan area in New Delhi according to lease agreement;

(b) has this allotment of land and the purpose for which specific areas were allotted been changed during year of 1976-77;

(c) whether it is also a fact that Rs. 1,12,500/- which is due to the Rao Tula Ram College Society has not been refunded to the College Society on account of this surreptitious change in the allotment and use of the area allotted by D.D.A. to the Society originally; and

(d) if so, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Allotment has been made to the following college societies in Dhaula Kuan area in New Delhi and their area as per lease agreement is also indicated against each.

1. Rao Tula Ram College Society—10 Acres.

2. Hastnapur College (Delhi Admn.) —9.87 Acres.

3. Ram Lal Anand College—10.5 Acres.

4. S. D. College—12.31 Acres.

5. Venketaswara College—15.00 Acres

(b) Only the area allotted has been changed in the case of Serial No. 1 & 3.

(c) and (d). No, Sir. In fact Rao Tula Ram College Society had paid a sum of Rs. 1,42,500 as cost of land measuring 14.5 acres originally allotted to the College, Society, but subsequently consequent upon reduction in the area to 10.00 acres, a sum of Rs. 22,500 was to be refunded. But instead of refunding this amount, the D.D.A. has adjusted the refundable amount against the amount of ground rent due from the society upto the period ending 14th January, 1978. Even after adjustment of the refundable amount of Rs. 22,500 a sum of Rs. 56,746 is still to be recovered from the College Society towards the ground rent upto 14th January, 1978.

Sharing of Cauvery Waters

155. SHRI MUKHTIAR SINGH

MALIK:

SHRI G. M. BANATWALLA:

SHRI O. V. ALAGESAN:

DR. SAROJINI MAHISHI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any meeting of Chief Minister of Karnataka, Tamil Nadu and Kerala States were held during the month of October, 1978 to discuss the dispute relating to sharing of Cauvery Waters;

(b) if so, whether any progress was made in the meeting to settle the dispute; and

(c) whether any role was also played by the Central Government and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.